

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 60/99

Friday this the Twelfth day of February, One thousand Nine hundred and ninety nine

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

P.H.Selvarajan,  
Extra Departmental Branch Post Master,  
(Put off duty)  
Vinobaniketan PO,  
Aryanad-695 542,  
Trivandrum District.

....Applicant

(By Advocate Mr. Thomas Mathew)

Vs.

1. The Assistant Superintendent of Post Offices, Quilon Division, Quilon.
2. The Superintendent of Post Offices, Trivandrum South Postal Division, Trivandrum-695 014.
3. The Chief Post Master General, Kerala circle, Trivandrum.

....Respondents

(By Advocate Mr. Govindh K Bharathan, SCGSC)

The application having been heard on 12.2.1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant an Extra Departmental Branch Post Master under Put Off Duty has filed this application challenging the order dated 30.01.1997 (A.1) of the Superintendent of Post offices, Trivandrum putting him off duty with immediate effect. It has been alleged in the application that the prolonged put off duty of the applicant is wholly unjustified and there is no justification for not completing the departmental disciplinary proceedings initiated against the applicant. The applicant has therefore, sought to have the impugned order (A.1) set aside and for a direction to

the respondents to reinstate the applicant in service. It has also been prayed that the respondents be directed to finalise the disciplinary proceedings within a specified time.

2. Learned Senior Central Government Standing Counsel sought some time to get instructions from the respondents as to within what time it would be possible to pass a final order in the disciplinary proceedings pending against the applicant. When the application came up for hearing today, learned counsel states that he has been informed by the respondents that in the special circumstances of the case, a period of six months would be necessary to finalise the disciplinary proceedings and issue final orders.

3. Learned counsel on either side agree that the application may be disposed of with a direction to the respondents to pass final orders in the disciplinary proceedings pending against the applicant as expeditiously as possible at any rate within a period of six months from today.

4. In the result, as agreed to by the learned counsel on either side, the application is disposed of directing the respondents to finalise the disciplinary proceedings pending against the applicant by passing final orders within a period of six months from today and communicate the same to the applicant. There is no order as to costs.

Dated the 12th day of February, 1999.

  
A.V. HARIDASAN  
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A1: True copy of Memo No.F1/4/1/97 dated 30.1.1997 issued by the 2nd respondent.

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